(2021) 04 SEBI CK 0127

In the Securities Appellate Tribunal Mumbai

Case No : Appeal No. 198 Of 2021

Inventure Finance P. Ltd APPELLANT

Vs

Securities And Exchange Board Of India RESPONDENT

Date of Decision : 28-04-2021

Acts Referred:

Citation : (2021) 04 SEBI CK 0127

Hon'ble Judges : Tarun Agarwala, Presiding Officer;M. T. Joshi, J

Bench : Division Bench

Advocate : Kunal Katariya, Ravi Vijay Ramaiya, Sahebrao Wamanrao Buktare, Nidhi Singh, Hersh Choudhary, Nipa Paka, Riddhi Pawar, Vidhii Partners

Judgement

1. Connect with the lead matter appeal no.359 of 2020. Learned counsel for the respondent states that since replies have been filed in the other

appeals it is not necessary to file a reply in this matter and that they will rely on the reply filed in the other appeals. In view of the aforesaid, let this

appeal be listed on 18th June, 2021.

2. Parties are directed to contact the Registrar 48 hours before the date fixed to find out as to whether the hearing would take place through video

conferencing or through physical hearing.

3. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a

certified copy of this order could be issued by the registry. In these circumstances, this order will be digitally signed by the Private Secretary on behalf

of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed copy sent by fax and/or email.